

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 183/MP/2015

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 for the adjudication of disputes over an increase in tariff sought by the petitioner for its power plant selling power to Andhra Pradesh and Telangana licensees, to compensate for the increase in Clean Energy Cess on coal, being a 'Change in Law' under the contracts between the petitioner and the respondents.

Date of hearing : 9.8.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Meenakshi Energy Private Limited

Respondents : Telangana State Power Coordination Committee and others

Parties present : Shri Deep Rao, Advocate, MEPL
Shri Sriharsha Peechara, Advocate, Respondents No. 1,3,4
Shri S. Vallinayagam, AP Discom
Shri Aashish Bernard, Advocate, PTC India Ltd.

Record of Proceedings

Learned counsel for the respondents submitted that High Court of Judicature at Hyderabad vide its interim order dated 14.7.2016 in WPMP No. 28097 of 2016 in 22850 of 2016 has stayed the Commission's order dated 15.6.2016 and requested to adjourn the matter till disposal of the matter by High court. Request was allowed by the Commission.

2. The Commission directed to adjourn the matter sine die with liberty to the petitioner to approach the Commission after disposal of the matter by Hon`ble High Court.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**